

PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF MAESTROS MEDILINE SYSTEMS LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Maestros Mediline Systems Limited
2	Date of Incorporation of Corporate Debtor	28 December 1972
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra, India under the Companies Act, 1956
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	L65990MH1972PLC016208
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. EL/63, TTC Industrial Area, Electronic Zone, Mahape, Navi Mumbai 400701, Maharashtra, India
6	Date of closure of the Insolvency Resolution Process	06 November 2020 (date of receipt of NCLT order dated 03 November 2020)
7	Liquidation Commencement date of Corporate Debtor	06 November 2020 (date of receipt of NCLT order dated 03 November 2020)
8	Name and registration number of the insolvency professional acting as liquidator	Jitender Kumar Jain Regn. No. - IBBI/IPA-002/IP-N00033/2016-17/10070
9	Address and e-mail of the liquidator, as registered with the Board	Arcindo Law, Advocates, Level 8, Vibgyor Tower, G Block, C-62, Bandra Kurla Complex, Mumbai, Maharashtra-400098, India Email – jit1.jain@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Arcindo Law, Advocates, Level 8, Vibgyor Tower, G Block, C-62, Bandra Kurla Complex, Mumbai, Maharashtra-400098, India Email – maestros.ibc@gmail.com
11	Last Date for Submission of Claims	06 December 2020 (30 days from the date of receipt of NCLT order, i.e., 06 November 2020)

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Maestros Mediline Systems Limited on 03 November 2020.

The stakeholders of Maestros Mediline Systems Limited, are hereby called upon to submit a proof of their claims on or before 06 December 2020 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims by in person, by post or electronic means.

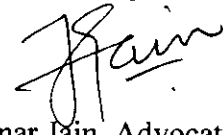
The forms can be downloaded from <https://ibbi.gov.in/home/downloads>



Submission of false or misleading proofs of claim shall attract penalties.

Date – 06 November 2020

Place – Mumbai, Maharashtra, India



Jitender Kumar Jain, Advocate

Liquidator of Maestros Mediline Systems Limited

Regn. No. - IBBI/IPA-002/IP-N00033/2016-17/10070

Jitender Kumar Jain

Advocate & Insolvency Professional

IP Reg. No. IBBI/IPA-002/IP-N00033/2016-17/10070

C/o ARCINDO Law, Advocates

Level 8, Vibgyor Towers, G Block,

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